

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 303
IB-729/ND/2023

IN THE MATTER OF:

M/s. SREI Infrastructure Pvt. Ltd

.....APPLICANT/PETITIONER

Vs

M/s. Earthcon Constructions Pvt. Ltd

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 19.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Anirban Bhattacharya, Mr. Muneeb Rashid Malik,
Mr. Rajeev Chaudhary, Advocates.

For the Respondent : Adv. Vidhi Jain, Adv. Tanzeela Farheen.

HYBRID HEARING (PHYSICAL & VC)
ORDER

M. Anirban Bhattacharya, Learned Counsel appearing for the Applicant has stated that, an application seeking withdrawal of the matter along with a copy of the settlement and OTS proposal has been filed on 19.04.2024 in compliance with the order dated 03.04.2024 filed and it is yet to be registered and listed. Be that as it may, since, the parties have settled the matter and an application has been filed seeking withdrawal of the matter, we consider it appropriate to dispose of the matter i.e. IB-729/ND/2023 in terms of settlement arrived at between the parties and prayers made in this application.

In the meantime, the Applicant shall take steps to get the application registered.

IB-729/ND/2023 stands **disposed of** accordingly.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)